

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 147 of 2012**

Dated: 2<sup>nd</sup> May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr.V.J. Talwar, Technical Member**

**Tata Power Company Limited** **....Appellant(s)**

**Versus**

**Jharkhand State Electricity Regulatory Commission** **....Respondent(s)**

Counsel for the Appellant (s) : Ms. Sugandha Somani

Counsel for the Respondent(s): Mr. C.K. Rai  
Mr. Ravin Dubey for R.1

**ORDER**

Both the parties have filed their respective written submissions. Now both the parties seek some more time to file their additional written submissions. They are permitted to do so. Accordingly, learned Counsel for the State Commission is directed to file his additional written submissions by 13<sup>th</sup> May, 2013 after serving copy on the other side.

Thereafter, the learned Counsel for the Appellant is directed to file their additional written submissions on or before 26<sup>th</sup> May, 2013 after serving copy on the other side.

Post the matter for Reporting Compliance on **29<sup>th</sup> May, 2013**  
**at 2.30 pm.**

**(V.J. Talwar)**  
**Technical Member**  
**rkt/vt**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**